

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 492/TT/2026

- Subject : Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for truing up of the transmission tariff for the 2014-19 and 2019-24 tariff periods in accordance with the applicable Tariff Regulations from time to time.
- Petitioner : Essar Power Transmission Company Limited (EPTCL now known as AMNS).
- Respondents : Mahan Energen Limited (MEL) and 5 Others.
- Date of Hearing : **29.9.2026**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Swapna Seshadri, Advocate, EPTCL.
Shri Amal Nair, Advocate, EPTCL.
Ms. Anju Shree Nair, Advocate, EPTCL.

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the instant Petition has been filed for truing up of the transmission tariff for the 2014-19 and 2019-24 tariff periods.
3. After hearing, the Commission directed as under:
 - a) Issue notice to all the Respondent(s);
 - b) The Respondent(s) to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
4. The Petitioner is directed to furnish the following information, on an affidavit, within two weeks, with an advance copy to the Respondent(s):
 - a) Details of the rate of interest claimed in Form-9C for the 2014-19 and 2019-24 tariff periods, along with supporting documents mentioning the applicable rate of interest, such as the loan agreement(s), etc.;

- b) Copies of the Income Tax Returns and the corresponding Assessment Orders for the 2014-19 and 2019-24 tariff periods, in support of the tax rate claimed for the purpose of grossing-up the RoE, to be submitted in a 'sealed cover'.
- c) Form-10B in support of the de-capitalisation claimed for the 2019-24 tariff period;
- d) Details of unrecovered depreciation of ₹23.23 crore claimed with respect to the LILO line, along with the Auditor's Certificate;
- e) Revised Form-9E after giving effect to the adjustment on account of de-capitalisation for the 2019-24 tariff period;
- f) As per the Commission's order dated 15.6.2016 in Petition No. 173/TT/2013, the Petitioner has segregated the transmission project into two stages, i.e., Stage-I and Stage-II. As per the said segregation, the Stage-I transmission assets comprise (i) 400 kV (twin conductor) D/C Transmission Line from Gandhar (NTPC) Switch-yard to Hazira; (ii) LILO of 400 kV Vindyanchal - Korba Transmission Line; and (iii) 500 MVA transformers, (iv) 220 kV Bays at Hazira and (v) 400 kV Bays at Hazira (GIS) and Gandhar (AIS). The 2 Nos. of the 400 kV line bays pertaining to LILO at Mahan were not included under Stage-I assets. The Petitioner is, therefore, directed to clarify the discrepancy and provide the detailed justification along with supporting documents for considering the said bays as Stage-I assets in the instant Petition;
- g) The relevant provision of the applicable Tariff Regulations under which the ACE of ₹743 lakh has been claimed.

5. The Petition will be listed for further hearing on **10.11.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

